

SCHEDULES I TO IV

(Deleted in view of the Advocates Act, 1961)

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SCHEDULE V

Rule made by the Bar Council under section 15(b) of the Indian Bar Councils Act, XXXVIII of 1926

Appearance of Advocates of other High Courts on the Appellate side. - An Advocate of any other High Court in India whose name is not entered on the Roll of Advocates of this High Court may, with the permission of the Honourable the Chief Justice appear and plead in any particular case or cases in this High Court on the Appellate Side provided an Advocate of this High Court is also instructed to appear with such first mentioned Advocate; save as aforesaid no such Advocate shall practise in this High Court on the Appellate Side.

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